

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 106  
42/252/ND/2020**

**IN THE MATTER OF:  
Mr. Vinayak Jain & Ors.**

**...PETITIONER**

**Vs.**

**ROC**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 07.08.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant :Mr. Prince Mohan Sinha, Adv.  
For the Respondent/Corporate-Debtor :Mr. Yadubhushan Rao, AROC.  
For the Income Tax Department :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. The application for urgent hearing has been considered and the application is allowed. AROC is present at the time of hearing of the matter and submitted that their report has been filed and they have no objection to proceed with the matter. No one is present on behalf of the Income Tax Department at the time of hearing of the matter. The Appellant's Counsel has submitted that Income Tax Department has also filed their report. The Court Officer may verify the records. The Learned Counsel for the Appellant has also submitted that Income

(Meenu)

Tax Department has served a copy of the report filed in the Tribunal on them on 18.02.2020. Order in this matter is reserved.

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**(V.K. Subburaj)**  
Member (T)

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**(P.S.N. Prasad)**  
Member (J)

(Meenu)